

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 476 OF 2016 IN
DFR 2280 OF 2016

Dated: 16th November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Maharashtra Veej Grahak Sangatana	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Devender Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Hasan Murtaza for R-2

Mr. Peeyush Vaish

Ms. Ramni Taneja for R-3

ORDER

Learned counsel appearing for the appellant states that the arguing counsel is not available. We deprecate this practice of informing us that counsel is not available when the matter is taken up for hearing.

When we asked learned counsel for Respondent No.2 to produce the order of the Supreme Court on which the entire case of Respondent No.2 depends, he is unable to produce the said order. We are unhappy at this conduct.

List the matter on **20.02.2017.**

(I.J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson